

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/7881/2020

This the 01st day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Farooq Ahmad Koka (Age: 35 years), S/o Abdul Karim Koka, R/o Malhoora, Shopian.
2. Khazir Mohammad Dar (Age: 38 years), S/o Late Abdul Khalil Dar, R/o Darbagh, Shopian.
3. Farooq Ahmad Bhat (Age: 30 years), S/o Gul Bhat, R/o Bhatpora, Pulwama.
4. Mohammad Ibrahim Bhat (Age: 38 years), S/o Abdul Razak Bhat, R/o Wachi, Shopian.
5. Mohammad Ashraf Khan (Age: 33 years), S/o Mohammad Amin Kha, R/o Wachi, Shopian.
6. Mushtaq Ahmad Dar (Age: 35 years), S/o Nabir Dar, R/o Darbagh, Shopian

.....Applicants

(Advocate:-Mr. M.I. Dar)

Versus

1. State of J&K State of Jammu & Kashmir through Secretary to Govt. Irrigation and Flood Control Department, Civil Secretariat, Jammu/Srinagar.
2. Chief Engineer, Irrigation & Flood Control Department, Kashmir Srinagar.
3. Superintending Engineer, Irrigation, Shopian.
4. Executive Engineer, Irrigation Division, Shopian.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicants submits that the T.A. can be disposed by directing the respondents to consider the cases of the applicants for their engagement as Seasonal Coolies as per their seniority and in compliance of the Hon'ble Supreme Court judgement delivered in the case titled Hassan Anzulla Vs State of J&K.



2. We have heard Mr. M I Dar, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to consider the case of the applicants for their engagement as Seasonal Coolies as per their seniority, relevant rules and judgement cited by the learned counsel for the applicant and pass a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)